

THE CONSTITUTION (SCHEDULED TRIBES) ORDER  
AMENDMENT ACT, 2006

No. 48 OF 2006

[12th December, 2006.]

An Act further to amend the Constitution (Scheduled Tribes) Order, 1950  
to modify the list of Scheduled Tribes in the State of Bihar.

BE it enacted by Parliament in the Fifty-seventh Year of the Republic of India  
follows:—

1. This Act may be called the Constitution (Scheduled Tribes) Order Amendment Act, 2006. Short title.

2. In the Constitution (Scheduled Tribes) Order, 1950, as amended by the Scheduled  
Castes and Scheduled Tribes Order (Amendment) Act, 1976, in the Schedule, in Part III  
relating to Bihar, for item 22 (since renumbered as item 21), as appearing in the Hindi version  
of the said Act, the following shall be substituted, namely:—

"21. Lohara, Lohra".

108 of 1976  
(as notified on  
1st October,  
1979).

Amendment  
of the  
Constitution  
(Scheduled  
Tribes)  
Order, 1950,  
as amended  
by the  
Scheduled  
Castes and  
Scheduled  
Tribes Order  
(Amendment)  
Act, 1976.